

**IN THE INCOME TAX APPELLATE TRIBUNAL,
MUMBAI BENCH "SMC", MUMBAI**

BEFORE SHRI NARENDER KUMAR CHOUDHRY, JUDICIAL MEMBER

**ITA No.3490/M/2024
Assessment Year: 2012-13**

Mr. Yashwant Hiralal Thakar, B-703 Siddhivinayak Tower CHSL, Y.K. Nagar NX, Bolinj, Mumbai Maharashtra-401 305 PAN: ADMPT9408Q	Vs.	Income Tax Officer- 22(3)(1), Piramal Chamber, Lalbaug, Mumbai, Maharashtra - 400 012
(Appellant)		(Respondent)

Present for:

Assessee by : Ms. Shruti Goel, Ld. CA, Ld. A.R.
Revenue by : Sh. V K Chaturvedi, Ld. SR. D.R.

Date of Hearing : 10-12-2024
Date of Pronouncement : 10-12-2024

O R D E R

Per : Narender Kumar Choudhry, Judicial Member:

This appeal has been preferred by the Assessee against the order dated 20.05.2024, impugned herein, passed by the National Faceless Appeal Centre/Ld. Commissioner of Income Tax (Appeals) (in short Ld. Commissioner) u/s 250 of the Income Tax Act, 1961 (in short 'the Act') for the A.Y. 2012-13.

2. In the instant case, the Assessee has opted for Vivad Se Vishwas Scheme, (in short "VSVS") 2024 and in pursuance to that has filed Form No.1.
3. The Ld. D.R. did not refute the claim of the Assessee.
4. Considering the peculiar facts and circumstances of the case, as the Assessee is willing to steeled the dispute under for VSVS 2024 and therefore the appeal is deserve dismissal being withdrawn, however, with liberty to the parties to seek recall of this order, in case of failure of the Assessee to deposit the requisite amount to be determined by the concerned authority under VSVS, 2024.
5. In the result, the appeal filed by the Assessee is dismissed as withdrawn, with liberty to the parties as mentioned above.

Order pronounced in the open court on 10.12.2024.

**Sd/-
(NARENDER KUMAR CHOUDHRY)
JUDICIAL MEMBER**

* Kishore, Sr. P.S.

Copy to: The Appellant
The Respondent
The CIT, Concerned, Mumbai
The DR Concerned Bench

//True Copy//

By Order

Dy/Asstt. Registrar, ITAT, Mumbai.

		Date	Initial	
WHETHER DICTATION PAD ENCLOSED WITH THE FILE : Yes/No (as the order has been typed with the help of manuscript)				
1.	Draft dictated on	10.12.24		Sr.PS
2.	Draft placed before author	11.12.24		Sr.PS
3.	Draft proposed & placed before the second member	N/A		JM/AM
4.	Draft discussed/approved by Second Member	N/A		JM/AM
5.	Approved Draft comes to the Sr.PS/PS			Sr.PS
6.	Date of pronouncement			Sr.PS
7.	File sent to the Bench Clerk			Sr.PS
8.	Date on which file goes to the Head Clerk			
9.	Date of dispatch of Order			